

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d) The All India Term Lending Institutions do not provide grants to industrial houses. As regards loans granted by the Institutions, IDBI has reported that it has been their experience that the Industrial Houses have been utilising the loans provided by the institutions for the purposes for which the loans have been granted. No instances of utilisation of the loans provided by IDBI for the purpose other than for which the loans were intended for have come to their notice. As such, it is not currently contemplated to constitute a high level commission for this purpose.

Number of Films Produced and Released in 1989 and 1990

1467. SHRI RAJVEER SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of films produced and released in 1989 and upto June, 1990 and the number of films under production at present;

(b) whether the production of video films has adversely affected the income of cinema halls; and

(c) if so, the concrete steps being taken by Government to earn more profit from films?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):

(a) Government does not maintain any record of films produced or under production in the country. However, the number of films certified by the Central Board of Film Certification during 1989 and 1990 (upto June 1990) was 781 and 421 respectively. The corresponding number of feature films in video are 62 and 22 respectively during the above period.

(b) No, Sir. Production of video films has not affected the income of

cinema halls in a big way though the screening of feature films on video and video piracy has affected their income.

(c) The High-Powered Committee set up by the Government on problems of film industry have made certain recommendations to curb video piracy. These recommendations include—

- (i) Licensing of video parlours by State Governments.
- (ii) Setting up of special Police cells by State Governments.
- (iii) Amendment to the Copyright Act, 1957 etc.

These recommendations have been accepted by the Government and have been referred to the respective authorities for implementation.

[English]

Discovery of Gold Deposits in Hassan District of Karnataka

1468. SHRI H. C. SRIKANTIAH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have discovered gold deposits near Channarayapatna in Hassan District in Karnataka;

(b) if so, the details of area where the gold deposits are found and the estimated deposits of gold;

(c) the number of villagers in the area likely to be affected thereby and whether any action has been taken to rehabilitate these villagers;

(d) whether any exploration work has been taken up by Government; and

(e) whether Government have declared the above place as a prohibited place?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) Geological Survey of India has been carrying out exploration for gold in Kempinkote and Gollarahalli areas near Channarayapatna, Hassan district, where there are old workings for gold. Detailed exploration by the Mineral Exploration Corporation Limited has indicated a reserve of 0.515 million tonnes of gold ore of 2.96 grams/tonnes grade in the Kempinkote prospect.

(c) The techno-economic viability of exploitation of the gold prospect at Kempinkote has not yet been established. Part of Kempinkote and Hulageri villages are likely to be affected in case of mining.

(d) Yes, Sir.

(e) Bharat Gold Mines Limited has only submitted an application for grant of mining lease to the State Government. The area has been under exploration/investigation by MECL and GSI. No order is required for declaring the area as prohibited for the purpose of carrying out mineral exploration/investigation.

Proposal to raise Emolument Ceilings for Bonus

1469. SHRI SARJU PRASAD SAROJ: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to raise the emoluments ceilings (Pay +D.A.) for grant of bonus to Government employees keeping in view the revision of pay scales and increase in the amount of Dearness Allowance;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

(c) The present ceiling is on the basis of the relevant provisions of the Payment of Bonus Act, 1965, and is considered adequate.

[Translation]

Fraudulent Withdrawal of Money from Banks through Bank Drafts

1470. SHRI DAULAT RAM SARAN: Will the Minister of FINANCE be pleased to state:

(a) the amount of money withdrawn from various nationalised banks fraudulently by presenting fake demand drafts during last one year;

(b) the number of cases registered in this regard;

(c) the amount of money recovered so far;

(d) the number of cheats against whom prosecution has since been launched;

(e) the number of those who have so far been convicted and the details of sentence awarded to them;

(f) the number of cases in which the bank staff was found involved; and

(g) the measures taken to check the incidents of fraud and forgery in banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (g) The information relating to amount of money withdrawn from various nationalised banks fraudulently by presenting fake Demand Drafts and other details sought in the Question is not readily available with Reserve Bank of India (RBI). However, as per the information readily available with Reserve Bank of India, a total number of 1586 cases of frauds including draft fraud cases were reported by the 28 public sector banks